

**IN THE COURT OF MS. SUJATA KOHLI, DISTRICT & SESSIONS
JUDGE-CUM-SPECIAL JUDGE (PC ACT) (CBI), ROUSE AVENUE
COURT COMPLEX, NEW DELHI**

HARISH KUMAR Vs. STATE (NCT OF DELHI)

FIR NO: 213/2020

U/S: 386/506/306/34 IPC

PS: NEB SARAI (DIU), South District

28.07.2020

Present: Sh. Ravi Drall, Advocate for applicant/accused.

Sh. Gyan Prakash Ray, Addl. PP for CBI.

Sh. Ravinder Singh, Advocate for complainant.

Deputed IO/SI Kamal Kishor from PS Neb Sarai.

Matter was taken up through video conferencing hosted by Sh. Sunet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Vide separate detailed order, bail application of applicant/accused Harish Kumar stands dismissed.

However, it is made clear that once all the public witnesses stand examined in Court, the accused shall be at liberty to move fresh bail application.

A copy of detailed order be given to Ld. Counsel for applicant/accused as well as Ld. Addl. PP for the State and Ld. Counsel for complainant.

A copy of this order be sent to the Computer Branch for uploading on official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/28.07.2020

**Criminal Revision No. 14/2020
Ashwani Wadhva Vs. CBI**

28.07.2020

Present: None for Revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

List on 04.08.2020 at 02.30 PM alongwith connected revision i.e. Crl. Rev. No. 11/2020, Siddharth Chandra Vs. CBI.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADDC/ND/28.07.2020

Criminal Revision No. 22/2020
M/s H.M. Informatics Pvt. Ltd. Vs. CBI

28.07.2020

Present: Sh. Mudit Jain, Advocate for revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Ld. Counsel for the revisionist submits that he adopts the final arguments as addressed by Sh. Vijay Aggarwal, Ld. Counsel for revisionist in connected matter i.e. Criminal Revision No.11/2020.

List on 04.08.2020 at 02.30 PM alongwith connected revision i.e. Crl. Rev. No. 11/2020, Siddharth Chandra Vs. CBI.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/28.07.2020

**Criminal Revision No. 20/2020
Harmeek Chahal Vs. CBI**

28.07.2020

Present: Sh. Mudit Jain, Advocate for revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Reply filed by CBI. Copy supplied.

Oral arguments addressed by Ld. Sr. PP.

Ld. Counsel for revisionist also addressed part arguments in rebuttal.

List on 04.08.2020 at 02.30 PM alongwith connected revision i.e. Crl. Rev. No. 11/2020, Siddharth Chandra Vs. CBI.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/28.07.2020

Criminal Revision No. 18/2020
Suresh Verma & Anr. Vs. CBI

28.07.2020

Present: None for Revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

List on 04.08.2020 at 02.30 PM alongwith connected revision i.e. Crl. Rev. No. 11/2020, Siddharth Chandra Vs. CBI.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/28.07.2020

Criminal Revision No. 29/2020
M/s Intercorn Recyclopolis Pvt. Ltd. Vs. CBI

28.07.2020

Present: Sh. Madhukar Pandey, Advocate for Revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Ld. Counsel for the revisionist submits that he adopts the final arguments as addressed by Sh. Vijay Aggarwal, Ld. Counsel for revisionist in connected matter i.e. Criminal Revision No.11/2020.

List on 04.08.2020 at 02.30 PM alongwith connected revision i.e. Crl. Rev. No. 11/2020, Siddharth Chandra Vs. CBI.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/28.07.2020

**Criminal Revision No. 11/2020
Siddharth Chandra Vs. CBI**

28.07.2020

Present: Sh. Vijay Aggarwal with Sh. Hardik Sharma and Ms. Barkha Rastogi, Advocates for revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Reply filed by CBI. Copy supplied.

Oral arguments addressed by Ld. Sr. PP.

Ld. Counsel for revisionist also addressed part arguments in rebuttal.

List on 04.08.2020 at 02.30 PM for remaining arguments.

Till then, interim orders to continue.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/28.07.2020

Criminal Revision No. 23/2020
Vikas Mehra Vs. CBI

28.07.2020

Present: Sh. Mudit Jain, Advocate for revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Ld. Counsel for the revisionist submits that he adopts the final arguments as addressed by Sh. Vijay Aggarwal, Ld. Counsel for revisionist in connected matter i.e. Criminal Revision No.11/2020.

List on 04.08.2020 at 02.30 PM alongwith connected revision i.e. Crl. Rev. No. 11/2020, Siddharth Chandra Vs. CBI.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/28.07.2020